

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-242/2010/2422/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Smti. Rita Kar,
District & Sessions Judge,
Kokrajhar.

Dated, Guwahati the 26th June, 2020.

Sub: **Station leave permission.**

Ref:- Your Letter No. DJK.1-5/20/713, dtd. 23.06.2020

Madam,

With reference to the above, I am directed to inform you that your prayer for station leave permission, by your official vehicle, at your own cost, from the evening of 26.06.2020 till the morning of 29.06.2020, has been granted, subject to adherence to lockdown rules. The Addl. District & Sessions Judge (FTC), Kokrajhar and in his absence the Civil Judge & Assistant Sessions Judge, Kokrajhar and in his absence the C.J.M., Kokrajhar and in her absence the Addl. C.J.M., Kokrajhar will remain in charge of your Court and office in your absence.

Yours faithfully,

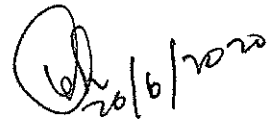
Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-242/2010/2423/A, dated 26.6.2020

Copy to:-

1. ✓ The Project Manager, Gauhati High Court.



JT. REGISTRAR (VIGILANCE)

Rdgp